

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
Rexsona Tiles Private Limited (In Liquidation)

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Rexsona Tiles Private Limited
2.	Date of incorporation of corporate debtor	31.01.2014
3.	Authority under which corporate debtor is Incorporated / Registered	Registrar of Companies, Ahmedabad, India
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26960GJ2014PTCo78547
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office City Mall, Office No.2020, 2 nd Floor, Near Bhaktinagar Circle, Morbi-Rajkot Road, Morbi MDG, Morbi, Gujarat, India -363641
6.	Date of closure of Insolvency Resolution Process	7 th December, 2025
7.	Liquidation commencement date of corporate debtor	8 th December, 2025 (Order received on 9 th December, 2025)
8.	Name and registration number of the insolvency professional acting as liquidator	CA Vinod Tarachand Agrawal Reg. No.- IBBI/IPA-001/IP-P00641/2017-2018/11090
9.	Address and e-mail of the liquidator, as registered with the Board	204, Wall Street – 1, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006 Email- ca.vinod@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	204, Wall Street – 1, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006 Email- cirp.rexsonatiles@gmail.com
11.	Last date for submission of claims	7 th January, 2026

Notice is hereby given that the National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of liquidation of the Rexsona Tiles Private Limited on 8th December, 2025

The stakeholders of Rexsona Tiles Private Limited are hereby called upon to submit their Claims with proof on or before 7th January, 2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 13-12-2025
Place: Ahmedabad

CA Vinod Tarachand Agrawal
Liquidator of Rexsona Tiles Private Limited
Reg. No. - IBBI/IPA-001/IP-P00641/2017-2018/11090
AFA validity: 31st December, 2025



ફાયનાન્સિયલ એક્સપ્રેસ

પરિશિષ્ટ IV-એ, સ્થાવર મિલકતના વેચાણ માટે સૂચના
સિંકોચોરી ઈન્વેસ્ટ (એન્ફોર્સમેન્ટ) એક્ટ 2002ના નિયમ 8(6) અને નિયમ 9(1) મુજબ સિંકોચોરીટાઇમ્પ્રોજેશન એન્ડ રિસ્કન્ટ્રફક્શન ઓફ ફાઇનાન્સિયલ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ ઓફ સિંકોચોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ 2002 હેઠળ સ્થાવર મિલકતના વેચાણ માટે ઈ-ઓક્શન વેચાણ સૂચના. આ ક્ષત્રા સામાન્ય જનતાને અને ખાસ કરીને કર્જદાર (રે) અને ગેરેટર(રે)ને સૂચના આપવામાં આવે છે કે, નીચે વર્ણન કરેલ સ્થાવર મિલકત કે જે સમ્માન ફિલસર્વ રિમિટેડ (આ પહેલા ઇન્ડિયાલુલ્સ કમર્સિયલ ક્રેડિટ લિ, તરીકે ઓળખાતી) [CIN : U65923DL2006PLC150632] (“સીકોર્ડ ક્રેડિટર”) પાસે ગૌરવે મુકેલ છે જેનો વારસતિક કબજો સીકોર્ડ ક્રેડિટરના અધિકૃત અધિકારી ક્ષત્રા લેવામાં આવ્યો છે તે ૩. 12.53.216/- (રૂપિયા બાર લાખ ત્રેપન હજાર બસો સોળ પૂરાં) ની વસૂલી માટે 31.12.2025 ના રોજ સાંજના 05.00 થી 06.00 વાચ્યા સુધી “જેમ છે જ્યાં છે”, “જેમ છે જે છે” અને “જે પણ જ્યાં છે” ધોરણે વેચવામાં આવશે, જે ઇમ્પેનિલ ચંદ્રબાબ નેરવાણી, પ્રોપરાઇટર જય કિશોરા અને નેરવાણી ચંદ્રબાબ મનોહરલાલ પાસેથી લીન અકાઉન્ટ નં. HLLAAHE00497459 માં બાકી નીકળતી મૂળ રકમ, એવીએસ (જમા થયેલા લેટ ચાર્જિસ સહિત) તેમ જ નં. 10.12.2025 સુધીના વ્યાજ સહિત લીન એક્રોમિન્ટ અને અન્ય સંબંધિત લીન દર્શાવેજ (જે)ની શરતો મુજબ નં.11.12.2025 થી અમલી બને તેમ લાગુ ભાગી વ્યાજ ઉપરાંત કાનૂની ખર્ચ અને અન્ય ચાર્જિસ સહિત સીકોર્ડ ક્રેડિટરને સુધુલવાના બાકી નીકળે છે. સૂચિત પ્રોપર્ટીઓના ઓક્શન માટે અનામત કિંમત ૩. 7,17,000/- (રૂપિયા સાત લાખ સત્તર હજાર પૂરાં) છે. અને અર્નેસ્ટ મની ફિપોઝિટ (“ઇએમડી”) ૩. 71,700/- (રૂપિયા એકોત્તર હજાર સાતસો પૂરાં) એટલે અનામત મુલ્ય 10% ના બરાબર રહેશે.
સ્થાવર મિલકતનું વર્ણન
મિલકતની દુકાન નં. 214 ના સર્વ ભાગ અને ખંડ, બીજે માળે, જેના માપ એરીયા 101 ચો. ફીટ એટલે કે જેના માપ 9.૩832 ચો. મી.(સેલ ડીડ નં. 71/2021 પ્રમાણે), “રત્ન આકેડે” થી ઓળખાતી ફિલ્મમાં પંચલોર અપાર્ટમેંટ ઓનર્સ એસોસિએશનમાં, સિટી સર્વ નં. 669 પર સ્થિત, પૈકી શીટ નં. 01, મોજે રેલ્વેપુરા, (બોર્ડ અમદાવાદ - ૩), રેલ્વે સ્ટેશનની સામે, અમદાવાદ, ગુજરાત - ૩8000૦2, અને જેની સીમાઓ નીચે પ્રમાણે સિમીતે છે: પૂર્વ : દિવાલ પશ્ચિમ : પેસેજ ઉત્તર : દુકાન નં. 215 દક્ષિણ : દુકાન નં. 21૩
વેચાણના વિસ્તૃત નિયમો અને શરતો માટે કૃપા કરી સીકોર્ડ ક્રેડિટર એટલે કે www.sammamainfinserve.com ની વેબસાઇટ પર આપેલી લિંક જુઓ; સંપર્ક નં. 0124 - 6910910, +91 7065454024; ઈ-મેઇલ આઈડી : auctionhelpline@sammamaincapital.com. બિડિંગ માટે www.auctionfocus.in પર લેનિંગ આપી કરો. સહી/- અધિકૃત અધિકારી
તારીખ : 10.12.2025 સ્થળ : અમદાવાદ
સમ્માન ફિલસર્વ રિમિટેડ (આ પહેલા ઇન્ડિયાલુલ્સ કમર્સિયલ ક્રેડિટ લિ. તરીકે ઓળખાતી)



Reliance
Industries Limited
Growth is Life

Regd.office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021.
Phone: 022-3555 5000, Email: investor.relations@ril.com
CIN: L17110MH1973PLC019786

NOTICE

NOTICE is hereby given that the following certificate(s) issued by the Company are stated to have been lost or misplaced and Registered Holders thereof have applied for the issue of duplicate certificate(s).

Sr. No.	Folio No.	Name / Joint Names	Shares	Certificate Nos. From - To	Distinctive Nos. From - To
1	59874993	Jayshreiben G Jani	50 50 36 272	10939785-785 50385262-226 58315378-378 62327288-288	196100826-875 1160083209-258 1618869056-091 2194500037-172
2	15756764	Raj Kumar Caprihan Anju Caprihan	76 60 136 79 20 10 10 28	5494998-001 5967270-271 5967271-271 6764299-300 8079959-959 8079959-959 8079960-960 8079960-960	89197329-044 87042469-528 87042529-568 140476156-234 67253099-118 67269419-438 67317239-248 63168959-978 67317249-258 67256083-102
3	58524069	Satish Kumar	170 376 262	53995952-955 62289648-648	1269081939-108 21916115590-965
		Total	1533		

The Public is hereby cautioned against dealing with these shares in any way. Any person(s) who has / have any claim against these shares, should lodge such claim with the Company's Registrar and Transfer Agent viz. "**KFin Technologies Limited**" Selenium Tower B, Plot No. 31-32, Gachibowli Financial District, Nanakramguda, Hyderabad - 500 032., **within Seven (7) days** from the date of publication of this notice, failing which, the Company will proceed to issue letter(s) of confirmation in lieu of duplicate certificate(s) in respect of the aforesaid shares.

for Reliance Industries Limited

Sd/-

Savithri Parekh

Place : Mumbai

Date : December 12, 2025

Company Secretary and Compliance Officer

www.ril.com

CAPEXIL (Sponsored by Ministry of Commerce & Industry, Government of India) Vaniya Bhavan (ITFC), 3rd Floor, 1/1, Wood Street, Kolkata- 700016 CIN: U36900WB1958NPLC023786, Web: www.capexil.org, Email: capexil@capexil.in
NOTICE OF 67TH AGM AND REMOTE E-VOTING
NOTICE is hereby given that 67th Annual General Meeting of the CAPEXIL will be convened on Friday, the 26th December, 2025 at 2.00 P.M. at the LaLiT Great Eastern Kolkata, 1,2,3 Old Court House Street, Dalhousie Square, Kolkata 700069 to transact the business, as set out in the Notice of AGM dated 10/12/2025.
The Notice of 67th AGM along with proxy form, attendance slip, evoting communication and Annual Report for the year 2024-25 together with audited Financial Statements have been mailed electronically to all the members at their email ID registered with the Council. The same is available on the website of the Council - www.capexil.org .
Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time it may please be noted that the business to be transacted at the AGM will be transacted by electronic means through e-voting services provided by CDSL. Members are requested to refer to note of the Notice of AGM dated 10th December, 2025 regarding the process and manner of e-voting.
Members are advised to note that the e-voting will commence on Tuesday, December 23, 2025 (9.00 am IST) and ends on Thursday, December 25, 2025 (5.00 pm IST) . During this period, eligible members may cast their vote electronically. The facility of voting through poll will be provided at the AGM for the Eligible Members who have not cast their vote earlier by e-voting shall be able to vote at the meeting. A member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the meeting.
Mr. Malay M Shah, Practicing Company Secretary (Membership No F10867) has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.
In case members have any queries regarding e-voting, members may contact Mr. Arghya Majumder, CDSL or send an email to helpdesk.evoting@cdslindia.com or call on 022-23058542/43
On behalf of the CoA of CAPEXIL
Sd/- V R Chitalia Sr. Director
Place : Kolkata Date : 13.12.2025

ફોર્મ ઇ સાર્વજનિક જાહેરાત		
(ઇન્ફોલેન્સી અને બેન્ક્રુપ્ટસી (રિક્વિઝિશન પ્રોસેસ) નિયમોનો, ૨૦૧૬ ના નિયમન ૧૨ હેઠળ)		
રેકોના ટાઇટલ પ્રાઇવેટ લિમીટેડના હિસ્સેદારોનું ધ્યાન દોરવા માટે		
ક્ર. નં.	વર્ણન	વિગતો
૧	કોર્પોરેટ દેવાદારનું નામ	રેકોના ટાઇટલ પ્રાઇવેટ લિમીટેડ
૨	કોર્પોરેટ દેવાદારના સંસ્પાનની તારીખ	31.01.2014
૩	ઓથોરીટી જેના હેઠળ કોર્પોરેટ દેવાદાર સંસ્પાનિત/રજીસ્ટર્ડ છે.	કંપનીના રજીસ્ટ્રાર - અમદાવાદ, ભારત
૪	કોર્પોરેટ ઓળખ નંબર / કોર્પોરેટ દેવાદારનો લીમીટેડ લાયબીલીટી ઓળખ નંબર	U26960GU2014PTC078547
૫	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફિસ (જો કોઇ હોયતો) ની સરનામાં	રજ. ઓફિસ: સીટી મોલ, ઓફિસ નં. ૨૦૨૦, રોડ માળ, (મહિનાગર સર્કલ પાસે, મોરબી-રાજકોટ, રોડ, મોરબી એમડીજી, મોરબી, ગુજરાત, ભારત-૩૬૩૬૪૧
૬	ઇન્ફોલેન્સી રીગ્રોલ્યુશન પ્રક્રિયા બંધ થવાની તારીખ	૦૫ી કિસેબર, ૨૦૨૫
૭	કોર્પોરેટ દેવાદારના કુદચાની શરૂઆતની તારીખ	૦૫ી કિસેબર, ૨૦૨૫ (૦૫ી કિસેબર, ૨૦૨૫ ના રોજ આદેશ મળેલ)
૮	કુદચા અધિકારી તરીકે કાર્યરત ઇન્ફોલેન્સી પ્રોફેશનલનું નામ અને સંપર્કસંચય નંબર	CA વિનોદ તારાચંદ અગ્રવાલ રજુ. નં.: IBBI/IPA-001/1IP-PP00641/2017-2018/11090
૯	બોર્ડમાં નીચ્ચી મુજબ કુદચા અધિકારીની સરનામાં અને ઇ-મેઇલ	૨૦૨, વોલ સ્ટ્રી-૧, સોહોસ્ટીક કલબની સામે, ગુજરાત કોલેવર પાર્ક, એલીસવૅળી, અમદાવાદ-૩૮૦૦૦૬ ઈ-મેઇલ: ca.vinod@gmail.com
૧૦	કુદચા અધિકારી સાથે પત્રવ્યવહાર માટે વાપરવાનું સરનામું અને ઇમેઇલ	૨૦૨, વોલ સ્ટ્રી-૧, સોહોસ્ટીક કલબની સામે, ગુજરાત કોલેવર પાર્ક, એલીસવૅળી, અમદાવાદ-૩૮૦૦૦૬ ઈ-મેઇલ: crip.prxonatlites@gmail.com
૧૧	દાવાઓ મોડેલવાની છેલ્લી તારીખ	૦૭ જાન્યુઆરી, ૨૦૨૬

આ સાથે નોટિસ આપવામાં આવી છે કે નેશનલ કંપની લો ટ્રિબ્યુનલ, અમદાવાદ બંને ૦૮.૧૨.૨૦૨૫ ના રોજ રેકોના ટાઇટલ પ્રાઇવેટ લિમીટેડના (લિક્વિડેશનને શરૂ કરવાનો આદેશ આપ્યો) છે. રેકોના ટાઇટલ પ્રાઇવેટ લિમીટેડના હોદ્દાદારોને અહીં બી હદવામાં આવે છે કે તેઓ ૦૧.૦૧.૨૦૨૬ ના રોજ અથવા તે પહેલાં પુરાવા સાથે તેમના દાવાઓ આદેશ નંબર ૧૦ ની સામે ઉલ્લેખિત સરનામાં પર લિક્વિડેટરને સુચરત કરે.

નાણાકીય લેણાદારોએ માત્ર ઇલેક્ટ્રોનિક માધ્યમથી જ પુરાવા સાથે તેમના દાવા સર્જુ કરવાના રહેશે. અન્ય તમામ લેણદારો પુરાવા સાથે વ્યક્તિગત રીતે, રજાસ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમથી દાવા સર્જુ કરી શકે છે.

દાવાઓના ખોટા અથવા ગેરમાર્ગે દોરતા પુરાવા સર્જુ કરવાથી દંડ થશે.

જો કોઈ હિસ્સેદાર લિક્વિડેશન પ્રક્રિયા દરમિયાન તેના દાવાઓ સર્જુ કરે, તો ઇન્ફોલેન્સી એન્ડ બેન્ક્રુપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (ઇન્ફોલેન્સી રીગ્રોલ્યુશન પ્રોસેસ ફોર કોર્પોરેટ પર્સન) રેગ્યુલેશન, ૨૦૧૬ હેઠળ કોર્પોરેટ નાદારી રિગ્રોલ્યુશન પ્રક્રિયા દરમિયાન આવા હિસ્સેદાર દ્વારા સર્જુ કરાશેવા દાવાઓને કલમ 3૮ હેઠળ સર્જુ કરવામાં આવ્યા હોવાનું મનાવમાં આવશે.

સં. ક.	દેવાદાર (રો) અને જામીનદાર (રો) કિમાત નોટીસની વિગતો વધુ વ્યાજ / ખર્ચ સાથે	સ્થાવર મિલકતની વિગતો	રીઝર્વ કિંમત ઇએમડી બીડ વૃદ્ધિની રકમ	નિરીક્ષણની તારીખ અને સમય
1	i. મે. વીએમપી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી ii. શ્રી સરીન ભાનુભાઈ પટેલ (મેસર્સ વીએમપી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં ભાગીદાર અને જામીનદાર) iii. શ્રી જીતેન્દ્ર એ. મિસ્ત્રી (મેસર્સ વીએમપી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં ભાગીદાર અને જામીનદાર) iv. શ્રીમતી મોનિકાબેન વસાવા (મેસર્સ વીએમપી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં ભાગીદાર અને જામીનદાર) v. શ્રીમતી મંજુલાબેન વિરુદ્ધ વસાવા (મેસર્સ વીએમપી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં જામીનદાર) vi. શ્રી જિજ્ઞેશભાઈ વસાવા (મેસર્સ વીએમપી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં જામીનદાર) vii. શ્રી ધર્મેશ મુકુંદભાઈ પટેલ (જામીનદાર સ્વ. મુકુંદભાઈ પટેલના કાનૂની વારસદાર) viii. શ્રી પંકજભાઈ વસાવા (મેસર્સ વીએમભવી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં જામીનદાર) ix. શ્રીમતી પાર્વલબેન વસાવા (મેસર્સ વીએમભવી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં જામીનદાર) ₹ ૬૧,૪૨,૭૮૧.૮૦ ----- ૧૯.૦૮.૨૦૧૯	પ્રોપર્ટી આઈડી : SBIN200016042268 બિન-ક્લુપિ સ્થાવર મિલકત જે રહેણાંક ફ્લેટ નં. ૧૦, બીજા માળે, આશારે ૫૨.૦૦ ચો.મી. જેનો આર એસ નં. 3૭૧, હિસ્સા નં. ૬, ટીપી સ્કીમ નં. ૨૫ અને એફપી નં. ૪૫૨ સુવર્ણ નગર કો ઓપરેટિવ હાઉસિંગ સોસાયટી લિમિટેડ મોજે- ખોખરા-મહેમદાવાદ, તાલુકા-મહિનાગર, જિલ્લો-અમદાવાદ ના તે તમામ પીસ અને પાર્સલ. કબજો : પ્રત્યક્ષ	₹ ૧૫,૫૦,૦૦૦.૦૦ ₹ ૧,૫૫,૦૦૦.૦૦ ----- ₹ ૧૦,૦૦૦.૦૦	૨૪.૧૨.૨૦૨૫ સવારે ૧૧:૦૦ થી ૨૪.૧૨.૨૦૨૫ બપોરે ૧૩:૦૦ સુધી શુભમ જાગીડ ૭૬૦૦૦૯3૭૩૬



ભારતીય સ્ટેટ બેંક

એસએચઆરબી, વડોદરા, ૨જો માળ, સમ્યક સ્ટેટસ, ડી.આર. અમીન સ્કુલ સામે, દિવાળીપુરા મેઈન રોડ, વડોદરા-૩૯૦૦૦૭. ફોન : ૦૨૬૫-૨૨૨૫૨૨૯ ઈ મેલ : sbi.10059@sbi.co.in

સ્થાવર મિલકતોના વેચાણ માટે નોટીસ

પરિશિષ્ટ - ૪ - એ (જુઓ નિયમ ૮ (૬) ની ખોગવાઈ)

સિક્કચોરીટાઇમ્પ્રોજેશન એન્ડ રિસ્કન્ટ્રફક્શન ઓફ ફાઇનાન્સિયલ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ ઓફ સિક્કચોરીટી ઈન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ ના નિયમ ૮(૬) ની ખોગવાઈ અંતર્ગત સિક્કચોરીટી ઈન્વેસ્ટમેન્ટ (એન્ફોર્સમેન્ટ) નિયમ-૨૦૦૨ હેઠળ સ્થાવર મિલકતોના વેચાણ માટે ઈ-હરાજી વેચાણ નોટીસ

આથી જાહેર જનતાને સામાન્ય રીતે અને ખાસ કરીને દેવાદાર(ઓ) અને જામીનદાર(ઓ)ને સૂચના આપવામાં આવે છે કે નીચે વર્ણવેલ સ્થાવર મિલકત સિક્કોર્ડ લેણદારને ગીરી/ચાર્જ કરેલ છે, જેનો પ્રત્યક્ષ કબજો અધિકૃત અધિકારી સ્ટેટ બેંક ઓફ ઈન્ડિયા દ્વારા લેવામાં આવ્યો છે. સિક્કોર્ડ લેણદારનું વેચાણ “જેમ છે ત્યાં છે”, જેમ છે તેમ” અને જે કર્ઠ છે”ના આધારે ૧૬.૦૧.૨૦૨૬ ૧૧.૦૦ થી ૧૬.૦૧.૨૦૨૪ ૧૬.૦૦ સુધી (પ્રત્યેક ૧૦ મિનિટના અમથાદિત વધારા સહિત) દેવાદાર(ઓ) / જામીનદાર(ઓ) પાસેથી સુરક્ષિત લેણદારને તેમના બાકી લેણાંની વસૂલાત માટે નીચે ઉલ્લેખિત કરવામાં આવી છે.

સં. ક.	દેવાદાર (રો) અને જામીનદાર (રો) કિમાત નોટીસની વિગતો વધુ વ્યાજ / ખર્ચ સાથે	સ્થાવર મિલકતની વિગતો	રીઝર્વ કિંમત ઇએમડી બીડ વૃદ્ધિની રકમ	નિરીક્ષણની તારીખ અને સમય
1	i. મે. વીએમપી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી ii. શ્રી સરીન ભાનુભાઈ પટેલ (મેસર્સ વીએમપી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં ભાગીદાર અને જામીનદાર) iii. શ્રી જીતેન્દ્ર એ. મિસ્ત્રી (મેસર્સ વીએમપી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં ભાગીદાર અને જામીનદાર) iv. શ્રીમતી મોનિકાબેન વસાવા (મેસર્સ વીએમપી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં ભાગીદાર અને જામીનદાર) v. શ્રીમતી મંજુલાબેન વિરુદ્ધ વસાવા (મેસર્સ વીએમપી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં જામીનદાર) vi. શ્રી જિજ્ઞેશભાઈ વસાવા (મેસર્સ વીએમપી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં જામીનદાર) vii. શ્રી ધર્મેશ મુકુંદભાઈ પટેલ (જામીનદાર સ્વ. મુકુંદભાઈ પટેલના કાનૂની વારસદાર) viii. શ્રી પંકજભાઈ વસાવા (મેસર્સ વીએમભવી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં જામીનદાર) ix. શ્રીમતી પાર્વલબેન વસાવા (મેસર્સ વીએમભવી શિવ કેમિકલ ફર્ટિલાઇઝર એલએલપી માં જામીનદાર) ₹ ૬૧,૪૨,૭૮૧.૮૦ ----- ૧૯.૦૮.૨૦૧૯	પ્રોપર્ટી આઈડી : SBIN200016042268 બિન-ક્લુપિ સ્થાવર મિલકત જે રહેણાંક ફ્લેટ નં. ૧૦, બીજા માળે, આશારે ૫૨.૦૦ ચો.મી. જેનો આર એસ નં. 3૭૧, હિસ્સા નં. ૬, ટીપી સ્કીમ નં. ૨૫ અને એફપી નં. ૪૫૨ સુવર્ણ નગર કો ઓપરેટિવ હાઉસિંગ સોસાયટી લિમિટેડ મોજે- ખોખરા-મહેમદાવાદ, તાલુકા-મહિનાગર, જિલ્લો-અમદાવાદ ના તે તમામ પીસ અને પાર્સલ. કબજો : પ્રત્યક્ષ	₹ ૧૫,૫૦,૦૦૦.૦૦ ₹ ૧,૫૫,૦૦૦.૦૦ ----- ₹ ૧૦,૦૦૦.૦૦	૨૪.૧૨.૨૦૨૫ સવારે ૧૧:૦૦ થી ૨૪.૧૨.૨૦૨૫ બપોરે ૧૩:૦૦ સુધી શુભમ જાગીડ ૭૬૦૦૦૯3૭૩૬

બોજાઓ જે અધિકૃત અધિકારીની જાણકારી અને માહિતી પ્રમાણે બેંકને કોઈપણ અન્ય બોજાની જાણ નથી. બોલી બોળનારાઓએ કોઈપણ બોજા, ટાઇટલ્સ, દાવાઓ, હક્કો જે મિલકતોને અસર કરતી હોય તે અંગે પોતાની સ્વતંત્ર તપાસ બીડ ભરનાં પહેલાં કરવાની લેવી. ઈદરજાણી જાહેરાત બેંકની કોઈ પણ પત્રની બાઈદેશી દર્શાવતી કે આપતી નથી અને ગણવાની નથી. આ મિલકત હાલમાં અને ભવિષ્યમાં ઉભા થનાર કોઈપણ ભારણ બેંકની જાણમાં હોય કે ના હોય તે સાથે વેચવામાં આવી શકે છે. અધિકૃત અધિકારી / સિક્કોર્ડ ક્રેડીટર્સ ત્રાહીત વાળા દાવાઓ / હક્કો / લેણાંઓ / કરવેરાઓ વગેરે માટે કોઈપણ રીતે જવાબદાર નથી.

ટીડીએસ/છાએસટી, જ્યાં પણ લાગુ પડતું હોય તો તે સફળ બીડર/ખરીદનારે બીડ રકમની ઉપર અને વધારાના ભરવાના રહેશે. જો હરાજી દ્વારા રીઝર્વ કિંમત કરતા વધુ રકમ ન ઉપયે તો, સરકેસીના નિયમ ૮(૨)ની ખોગવાઈ મુજબ, વેચાણની પુષ્ટિ ગીરવેદાર/દેવાદારની સહમતીને આધીન રહેશે.

આ ઇ-હરાજી બેંકની માન્ય સેવા મદદતા મેસર્સ એસઆઈએસએમઇ ઇન્ફોટેક પ્રાઇવેટ લિમિટેડ દ્વારા તેમના વેબ પોલ્ટેલ <https://baanknet.com>. પર હાથ ધરવામાં આવશે. રસ ધરાવતા બોલી લગવાનારાઓએ એ નક્કી કરવાનું રહેશે કે તેઓ ઇ-હરાજીની વેબસાઇટ <https://baanknet.com>. પર પોતાનું રજિસ્ટ્રેશન કરાવે અને સર્વિસ પ્રોવાઇડર દ્વારા ભગવાનમાં આવેલા વર્ચ્યુઅલ વોલેટમાં નાણાં જમા કરાવે.

રસ ધરાવતા બિડર્સ કે જેમને લોગિન આઈડી અને પાસવર્ડ બનાવવા, ડેટા અપલોડ કરવા, બિડ દસ્તાવેજો સબમિટ કરવા, તાલીમ / નિદર્શન, ઓલાઇન ઇન્વેસ્ટમેં બિડિંગ પર નિયમો અને શરતો વગેરેમાં સહાયની જરૂર હોય, તેઓ <https://baanknet.com>. વેબસાઇટની મુલાકાત લઈ શકે છે.

વેચાણની શરતો અને નિયમો માટે વધુ માહિતી મેળવવા માટે ભારતીય સ્ટેટ બેંક ની વેબસાઇટ <https://www.sbi.co.in/> અને વેબસાઇટ <https://baanknet.com>. પર સંપર્ક કરવો.

આ નોટીસને સિક્કચોરીટી ઈન્વેસ્ટમેંટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૮(૬) હેઠળ દેવાદાર/જામીનદાર/ગીરવેદારો ને ૩૦ દિવસની નોટીસ તરીકે પણ ગણવાની રહેશે.
તારીખ : ૧૩.૧૨.૨૦૨૫
સ્થળ : અમદાવાદ

નોંધ : વિવાદની સ્થિતિમાં આ નોટીસનું અંગ્રેજી અનુવાદ માન્ય ગણવામાં આવશે.

સહી/- અધિકૃત અધિકારી ભારતીય સ્ટેટ બેંક

PUBLIC NOTICE
DCW LIMITED
Regd office: Dhragadhra - 363315 Gujarat

NOTICE is hereby given that the certificate(s) for the under mentioned securities of the company has/have been lost /misaid and holder(s) / Purchaser(s) of the said Equity Shares have applied to the company to issue Duplicate Share certificate(s). Any person who has claim in respect of the said securities should lodge such claim with the company at its registered office within 21 days from this date, else the company will proceed to issue duplicate certificate without further intimation.

Name Of Holder	Folio No	No of shares/Deb	Certificate no.(s)	Distinctive (s)
1) Janki Mirchandani	J000514	15600	3871	3713541 - 3729140
2) J Gopal Mirchandani				
3) J Dayal Mirchandani				

Place: Mumbai
Date: 13-12-2025
DCW LIMITED
Regd office: Dhragadhra - 363315 Gujarat

Name Of Share Holders
1) Mr. J Gopal Mirchandani
2) Mr. J Dayal Mirchandani

GRIHUM HOUSING FINANCE LIMITED
(Formerly known as Poonawalla Housing Finance Ltd.)
Registered Office: Registered Office, 6th Floor, B Building, Ganga Trueno, Lohagaon, Pune, Maharashtra 411014

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) as the Poonawalla Housing Finance Limited has taken possession of the property described in the notice under Section 13 (4) of the said Act read with Rule 3 of the said rules of the Security Interest Enforcement Rules 2002 on this 08th day of the December of the Year 2025. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand (Rs.)
1.	Subhaschandra Gupta, Puja Subhash Gupta	All The Piece And Parcel Of The Property Bearing Flat No. 202 On The 2nd Floor Admeasuring 551 Sq. Fts. Super Built Up Area, & 303 Sq. Fts. I.E. 28.16 Sq. Mts. Built Up Area, Along With 6.55 Sq. Mts. Undivided Share In Land Of Road & C.O.P. In "Maruti Complex Of Harkrishna Residency", Situate At Revenue Survey No. 125, Block No. 148, Paiki Plot No. 45 & 46, Of Major Village Bagumara, Ta. Palsana, Dist. Surat. On The East : Flat No. 201 On The West : House On The North : Flat No. 203 On The South : House	08/12/2025	10/09/2025	Loan No. HF0190H20100340 Rs. 466116/- (Rupees Four Lakh Sixty Six Thousand One Hundred Sixteen Only) payable as on 10/09/2025 along with interest @ 9.90 p.a. till the realization.

Note: In any case if there is any difference between the contents of local language publication and English newspaper publication, the Content of the English newspaper language published in Financial Express shall be prevail.

Place: Gujarat
Sd/-
Authorized Officer
Grihum Housing Finance Limited, (Formerly known as Poonawalla Housing Finance Limited)

EURO INDIA FRESH FOODS LIMITED
(Formerly known as Euro India Fresh Foods Private Limited)
Reg. office: A-22/1, Ichhapore GIDC, Hazira-Magdala Road, Surat-394510, Gujarat, India.
CIN: L15400GJ2009PLC057789. Email ID: investor@euroindiafoods.com
Website: www.euroindiafoods.com Phone: 0261-2913021/3041.

NOTICE TO SHAREHOLDERS

Subject: Update KYC and Special Window for re-lodgments of physical share transfer requests

As per SEBI Master Circular No. SEBI/HO/MIRSD/MIRSD PoD/PI/CIR/2025/91 dated June 23, 2025, it is mandatory for shareholders to update their PAN, KYC details (including postal address with pin code, email address, mobile number, bank account details), and nomination details. We kindly request you to update your KYC and submit the required documents/information to your respective Depository Participant / RTA at einward.ris@kfintech.com at the earliest convenience. Furthermore, any payments, including dividends, for folios where PAN or KYC details are not updated, will only be made electronically upon the registration of the required information.

The aforesaid SEBI Circular also mandates that security holders holding in physical mode whose folios do not have PAN, Choice of Nomination, contact details, Bank Account details and Specimen Signature updated, shall be eligible for any payment including dividend, interest or redemption payment in respect of such folios, only through electronic mode with effect from April 01, 2024. Accordingly, members are requested to update aforesaid KYC Details.

The formats for choice of Nomination and Updating of KYC details viz; Forms ISR-1, ISR-2, ISR-3, ISR 4, ISR 5, SH-13 and SH-14 are available on our RTAs website as mentioned below:
https://ris.kfintech.com/clientservices/isr/isrforms.aspx

Further Shareholders to note that pursuant to the SEBI/HO/MIRSD/MIRSD-PoD/PI/CIR/2025/97 dated July 02, 2025, shareholders of the Company are hereby informed that a special window has been opened for a period of six months from July 7, 2025 to January 6, 2026 for re-lodgment of transfer deeds, which were lodged prior to April 01, 2019 and rejected/returned/not attended due to deficiency in the documents/process or otherwise.

Eligible Shareholders may submit their transfer deeds along with requisite documents during period of special window to the Company's RTA. The shares that are re-lodged for transfer shall be issued only in demat mode post following due process for such transfer-cum-demat requests.

For further details please write to the company at its registered email id investor@euroindiafoods.com or to company's RTA at M/s. Kfin Technologies Limited "Selenium- B", Plot No. 31 & 32 Financial District, Nanakramguda, Gahibowli, Hyderabad- 500032, Telangana, India. Tel.: +91-040-67161566, E-mail: murthy.psrch@kfintech.com, Website: www.kfintech.com

EURO INDIA FRESH FOODS LIMITED
Sd/-
Jyoti Darshan Chauhan
Company Secretary & Compliance Officer

Place: Surat
Date: December 12, 2025

बैंक ऑफ बड़ोदा Bank of Baroda
Bank of Baroda, Bhavnagar Regional Office, Dena Bhavan, Lokhand Bazar, Khargate, Bhavnagar - 364001

NOTICE TO BREAK OPEN THE LOCKER

Consequent upon non-payment of rent which was not paid in terms of Safe Deposit Locker Agreement executed between the Locker Holders & the Bank, the Termination Notice Break Open Notice were sent through post to the following Locker Holders on their registered address however the said Notices returned undelivered and inspite of all other efforts made in terms of the said locker agreement, the locker holders neither responded nor be traced.

Sr. No.	Branch	Name of Locker Holder	Address	Date of Notices	Locker No.	Overdue rent
01	Palitana	Hirenabhai Kirtikumar Sejal	Shetrunjay Dem, Palitana, Dist. Bhavnagar - 364 270	i) 23.01.2025 ii) 16.05.2025	9166CX0011	Rs. 16,874
02	Palitana	Nirmalaben Vasantray Shah	Madhada, Palitana, Dist. Bhavnagar - 364 270	i) 12.03.2025 ii) 08.07.2025	9166AX0055	Rs. 13,061.35

In terms of the provisions of above Locker Agreement, we hereby give you notice that if the locker is not surrendered & the key of the locker is not returned within a period of 3 months from the date of this Notice, we will proceed to break open your locker, whether you remain present or not, on 13.03.2026 at 3.30 P.M. and while breaking open the Locker an inventory of the contents recovered from the Locker, if any, shall be prepared.

Further, the overdue rent, penalties, charges, break open charges & other expenses shall be recovered from you & the contents of the Locker shall be dealt with, in terms of executed locker agreement and law.

Please note that any action taken by the Bank in the in the above regard is without prejudice to the rights, remedies & contentions available to the Bank and it shall be at your cost, liability, risk & responsibility, consequences and Bank shall not be liable in any manner whatsoever.

Date : 12.12.2025, Place : Bhavnagar
Branch Head / Authorized Officer, Bank of Baroda

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: Chola Crest, Super B, C54 & C55.4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Limited, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWER(S) & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DESCRIPTION OF THE PROPERTY POSSESSED	DATE OF POSSESSION
Loan Account No.: HL01VPI000035353 Mr. Dineshbhai Harjibhai Bhasra Mrs. Savitaben Bhasra Both are Residing at: 220 Bhushar Faliya, Bhandarkat Chh, Bhandar Kutch, Dharampur, Gujarat - 396126 Also At : Flat No-307 Sunrise Residency, Samarvani Bh. Samarvani Gram Panchayat, Dadra and Nagar Haveli 396230	22-09-2025	Rs.2016740/- (Rupees Twenty Lakh Sixteen Thousand Seven Hundred Forty Only) as on 22-09-2025	All that entire Flat No. 307, admeasuring about - 674.00 Sq. Fts. Carpet area & alongwith Balconies and wash area admeasuring 83 Sq. ft. Situated on the 3rd Floor of the building known as "SUNRISE RESIDENCY", Constructed on N.A. Land bearing Survey No.5 admeasuring about - 00 Hect. 20 Are Situated at Village - Samarvani, Union Territory of Dadra and Nagar Haveli owned by MR. DINESH HARAJUBHAI BHASARA.	09-12-2025 Possession

Date : 09-12-2025
Place : Dadra and Nagar Haveli
AUTHORISED OFFICER,
M/s. Cholamandalam Investment and Finance Company Limited

यूनियन बैंक Union Bank of India
Regional Office: Union Bank Bhavan, 2nd Floor, Sayajigunj, Near Kala Ghoda Circle, Vadodara, Gujarat. Ph: 0265-2225286

E-AUCTION NOTICE FOR SALE OF IMMOVABLE ASSETS
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(1) (91) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical / Symbolic Possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below for recovery of dues as mentioned hereunder to Bank of India from the below-mentioned Borrower(s) & Guarantor(s). The Reserve Price and Earnest Money Deposit (EMD) are also mentioned hereunder :

DATE OF E-AUCTION : 30.12.2025 (Tuesday)
TIME OF E-AUCTION : From 12:00 PM to 05:00 PM
Union Bank of India, Alkapuri Branch, Address: National Plaza, 1st Floor, Alkapuri, Vadodara
Branch Contact- Nitin Tin Mobile- 9727208254

Sr. No.	Borrower Name	Property Details	Property Owner Name	Property Type	Outstanding as on 30.09.2025 (in Rs. Lacs)	Reserve Price in Rs. lacs
1	Sabbirhussain Sulemanbhai Mansuri	Flat No. 401, 4th Floor of Nabil Apartment measuring about 570.51 sq. ft. situated on the plot no. 9 of land bearing R.S. No. 783, bearing C.S. No. 3003 in the Village Moje, Vadodara, Gujarat bounded as follows: North: Open Space East: Flat No. 402 West: Open Space South: Flat No. 406	Sabbirhussain Sulemanbhai Mansuri	Residential	14.80 + Interest + Expenses	Rs. 6,37,500.00

Details of Encumbrances over the property as known to the bank : Nil

CONTACT DETAILS : Shri Aman Saxena Mobile No. 9455729973, Shri Anubhav Singh Mobile No. 8780339390, Shri Manohar Singh Mobile No. 8209894994

DATE & TIME FOR INSPECTION OF PROPERTIES : from 13/12/2025 to 29/12/2025 between 11:00 AM to 04:00PM

This may also be treated as statutory 30/15 Days sale notice u/s 8(6)(9)(1) of Security Interest (Enforcement) Rules, 2002 to the borrower(s) & guarantor(s) of the above said loan(s), about the holding of E-Auction Sale on the above mentioned date.

For Detailed Terms & Conditions of the sale, please refer to the link provided in <https://www.unionbankofindia.co.in> & for Registration and Login and bidding rules visit <https://baanknet.com>

Note : EMD shall be deposited and Linked/Mapped the EMD amount with the Property ID before End Time of Auction.

Date : 13/12/2025
Place : Vadodara
Authorised Officer,
Union Bank of India

बैंक ऑफ बड़ोदा Bank of Baroda
Bank of Baroda, Bhalej Road Branch, Anand, Dist. Anand.

REDEMPTION NOTICE
Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Date 04.12.2025

To,
1. Mr. SHAMSHER ALAM TAHIRUDDIN SHAIKH
ADDRESS:- 18, HUZFEA PARK, ISMAILNAGAR, ANAND GUJARAT 388001.
2. MRS. TABBASSUM SHAMSHER ALAM SHAIKH
ADDRESS:- 18, HUZFEA PARK, ISMAILNAGAR, ANAND GUJARAT 388001.

Re: Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).

Ref:- 1. Demand Notice dated 05-11-2019 issued u/s 13 (2) of SARFAESI Act 2002.
2. Possession Notice dated 21-01-2020 issued u/s 13 (4) of SARFAESI Act 2002.

Dear Sir/Madam,

Whereas the Authorised Officer of the Bank of Baroda, Branch, Anand Main address, Station Road, Anand Distt Anand Gujarat being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as "Rules") issued demand notice dated 05-11-2019 calling upon you being Borrowers (s) / Mortgagor (s) / Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice.

And whereas you have failed to repay the amount, the undersigned in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule. [Copy of Possession Notice dated 21-01-2020 is attached herewith for ready reference].

Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Therefore you are all requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from receipt of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from receipt of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale notice. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.

No.	Description of the Movable/ Immovable Properties	Date of Possession	Type of Possession (Symbolic/Physical)	Date of Publication of Possession Notice (For Immovable property only)
1	All the part and parcel of Property Address: Mortgage of N.A. residential property situated at Survey no. 2516/2, Hec 0-26-30 ARE, Paiki Sub Plot no.18, area admeasuring 52.56 sq. mtrs. Situated at HUZFEA PARK, Bhalej Road within limits of village Anand Ta & Dist. Anand Belonging to Mr. SHAMSHER ALAM TAHIRUDDIN SHAIKH & MRS. TABBASSUM SHAMSHER ALAM SHAIKH.	07.02.2025	Physical	

Yours faithfully, MR. NITIN LIHINE Chief Manager & Authorized Officer

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF REXSONA TILES Private Limited (In Liquidation)

Sr. No.	PARTICULARS	DETAILS
1	Name of Corporate Debtor	Rexsona Tiles Private Limited
2	Date of Incorporation of Corporate Debtor	31.01.2014
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26960GJ2014PTC078547
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : City Mail, Office No. 2020, 2nd Floor, Near Bhaktinagar Circle, Morbi-Rajkot Road, Morbi MDG, Morbi, Gujarat, India -363641
6	Date of closure of Insolvency Resolution Process	7th December, 2025
7	Liquidation commencement date of corporate debtor	8th December, 2025 (Order received on 9th December, 2025)
8	Name and registration number of the insolvency professional acting as liquidator	CA Vinod Tarachand Agrawal Reg. No. IBBI/PA-001/IP-P00641/2017-2018/11090
9	Address and e-mail of the liquidator, as registered with the Board	204, Wall Street - 1, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006 Email : ca.vinod@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	204, Wall Street - 1, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006 Email : clrp.raxsonatiles@gmail.com
11	Last date for submission of claims	7th January, 2026

Notice is hereby given that the National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of liquidation of the **Rexsona Tiles Private Limited** on 8th December, 2025.

The stakeholders of **Rexsona Tiles Private Limited** are hereby called upon to submit their Claims with proof on or before 7th January, 2026, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

CA Vinod Tarachand Agrawal
Liquidator of Rexsona Tiles Private Limited
Reg. No.: IBBI/PA-001/IP-P00641/2017-2018/11090
AFA validity: 31st December, 2025

Date : 13.12.2025
Place : Ahmedabad

यूनियन बैंक Union Bank of India
NEW NARODA BRANCH (24551)
Shop Nos.8-10, R S No. 448/2, Basant Bahar Residency, New Naroda, Ahmedabad-382330
E-mail: UBIN0824551@unionbankofindia.bank

NOTICE TO THE BORROWER INFORMING ABOUT SALE (30 DAYS NOTICE) RULE 6(2) / 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002

1. M/s R S Traders (Proprietary Concern of Shri. Rajesh S Bodani)
Office: Shop 07 & 08, Paras Complex, Vasoya Estate, New G Ward, Kubernagar, Ahmedabad-382340
2. Mr. Rajesh Shantilal Bodani (Proprietor & Mortgagor)
R/O: 44, Aditya Bungalows, Nobeinagar, Ahmedabad-382340
3. Mrs. Simran Rajesh Bodani (Co-Obligate)
R/O: 44, Aditya Bungalows, Nobeinagar, Ahmedabad-382340

Dear Sir/Madam,

Sub : Sale of property belonging to Mr. Rajesh Shantilal Bodani for realization of amount due to Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Union Bank of India, New Naroda Branch, Shop Nos.8-10, R S No. 448/2, Basant Bahar Residency, New Naroda, Ahmedabad, the secured creditor, caused a demand notice dated 01/01/2025 under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, calling upon you to pay the dues within the time stipulated therein. Since you failed to comply the said notice within the period stipulated, the Authorised Officer, has taken possession of the immovable secured assets under Section 13(4) of the Act read with Rule 6/8 of Security Interest (Enforcement) Rules, 2002 on 13.09.2025.

Even after taking possession of the secured asset, you have not paid the amount due to Bank. As such, it has become necessary to sell the below mentioned property by holding public e-auction after 30 days from the date of receipt of this notice through online mode. The date and time of e-auction along with the Reserve Price of the property and the details of the service provider, in which the e-auction to be conducted, shall be informed to you separately.

Therefore, if you pay the amount due to the bank along with subsequent interest, costs, charges and expenses incurred by bank before the date of publication of sale notice, no further action shall be taken for sale of the Property and you can redeem your property as stipulated in sec. 13 (8) of the Act.

DESCRIPTION OF SECURED ASSETS

Non Agricultural land of city survey no. 1992 paiki, lying and being at mouje: Sardarnagar, Tal: City, in District Ahmedabad and Sub-District Naroda (6) SRO being property (factory), measuring 88.21 Sq. Mtrs. of land and construction of 191.74 sq. mtrs. having first floor and ground floor (as per registered gift deed) and measuring 210.32 Sq. Mtrs. (as per GRUDA certificate) in Paras Complex & bounded by East: Road, West: Other Property, North: Adjoining Property (Devi Enterprises), South: Jogan Mata Mandir

Property Owner: Mr. Rajesh Shantilal Bodani

Date: 11.12.2025 For, Asst. General Manager & Authorized Officer, Union Bank of India
Place: Ahmedabad
Note : In case of any controversy English version will be considered.

यूनियन बैंक Union Bank of India
NEW NARODA BRANCH (24551)
Shop Nos.8-10, R S No. 448/2, Basant Bahar Residency, New Naroda, Ahmedabad-382330
E-mail: UBIN0824551@unionbankofindia.bank

NOTICE TO THE BORROWER INFORMING ABOUT SALE (30 DAYS NOTICE) RULE 6(2) / 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002

BORROWER
M/s Eagle Corporation (Proprietary Concern rep. by Mr. Mahendrakumar Keshavlal Gohel)
1st Floor, 105 Diamond Icon, Nr. Sri Satya Sai Heart Hospital, Kasindra Sarkhej Dholka Road, Ahmedabad, Gujarat-382 210

GUARANTOR/MORTGAGOR(s)
Mr. Mahendrakumar Keshavlal Gohel
Mrs. Hemantika Mahendra Gohel
16, Safalam Villa, Sarkhej Dholka Road, Opp. Sri Satya Sai Hospital, Vill-Kasindra, Ahmedabad, Gujarat-382 430

Dear Sir/Madam,

Sub : Sale of property belonging to Mr. Mahendrakumar Keshavlal Gohel Mrs. Hemantika Mahendra Gohel for realization of amount due to Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Union Bank of India, New Naroda Branch, Shop Nos.8-10, R S No. 448/2, Basant Bahar Residency, New Naroda, Ahmedabad, the secured creditor, caused a demand notice dated 01/01/2025 under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, calling upon you to pay the dues within the time stipulated therein. Since you failed to comply the said notice within the period stipulated, the Authorised Officer, has taken possession of the immovable secured assets under Section 13(4) of the Act read with Rule 6/8 of Security Interest (Enforcement) Rules, 2002 on 02/11/2025.

Even after taking possession of the secured asset, you have not paid the amount due to bank. As such, it has become necessary to sell the below mentioned property by holding public e-auction after 30 days from the date of receipt of this notice through online mode. The date and time of e-auction along with the Reserve Price of the property and the details of the service provider, in which the e-auction to be conducted, shall be informed to you separately.

Therefore, if you pay the amount due to the bank along with subsequent interest, costs, charges and expenses incurred by bank before the date of publication of sale notice, no further action shall be taken for sale of the Property and you can redeem your property as stipulated in sec. 13 (8) of the Act.

DESCRIPTION OF SECURED ASSETS

All that Piece and parcel of the property bearing Shop No. 120 on 1st floor having construction admeasuring about 34.52 sq. Mtrs. Super built up area and together with undivided share of land admeasuring about 39.50 sq. mtrs. a scheme known as "Rameshwari Crystal" of N.A. Land bearing S. No. 851 (Old Block No. 36) Mouje : Vejalpur Taluka Vejalpur in registration District Sub Registration District - Ahmedabad-10 (Vejalpur) Within the state of Gujarat and & bounded By : East : Shop No. 119, West : Shop No. 121, North : Rameshwari Society, South : Comen Parking

Property Owner : Mr. Mahendrakumar Keshavlal Gohel and Mrs. Hemantika Mahendra Gohel.

Date: 11.12.2025 For, Asst. General Manager & Authorized Officer, Union Bank of India
Place: Ahmedabad
Note : In case of any controversy English version will be considered.